Schedule

[See Sections 2(g) & 31]

Nature of Concession Agreement

- 1. Build Own Operate and Transfer Agreement. An agreement whereby the developer undertakes to finance, construct, maintain and operate a project and whereby such project is to vest in the developer for a specified period. During the period of operation of the project by the developer, he may be permitted to charge user charges as specified in the agreement. The developer is required to transfer the project to the Regional Development Authority, the State Government or, as the case may be, a Government agency after the expiry of the period of operation.
- 2. Build Own Operate and Maintain Agreement. An agreement whereby a developer undertakes to finance, construct, operate and maintain a project and whereby such

project is to vest in the developer for specified period. During the period of operation of the project, he may be permitted to charge user charges as specified in the agreement.

- 3. Build Transfer Agreement. An agreement whereby a developer undertakes to finance and construct a project. After the completion of the project, the developer is required to transfer the project to the Regional Development Authority, the State Government or, as the case may be, a Government agency. The developer shall be paid such amount as is fixed in amortization schedule specified in the agreement.
- 4. Build Lease and Transfer Agreement. An agreement whereby a developer undertakes to finance and construct the project. On completion of the project, the developer hands it over to the Regional Development Authority, the State Government or, as the case may be, a Government agency for operation under a lease agreement for period specified in the agreement after the expiry of which the project stands transferred to the Regional Development Authority, the State Government, or as the case may be, a Government agency.
- 5. Build Transfer and Operate Agreement. An agreement whereby the developer undertakes to finance and construct the project. On completion of the project, the Developer transfers the project to the Regional Development Authority, the State Government or, as the case may be, a Government agency which permits the developer to operate the project on its behalf for a period specified in the agreement.
- **6. Lease Management Agreement.** An agreement whereby the Regional Development Authority, the State Government or a Government agency leases a project owned by the Regional Development Authority, the State Government or, as the case may be, a Government agency to the person who is permitted to operate and maintain the project for the period specified in the agreement and to charge user charges therefor.
- 7. Management Agreement. An agreement whereby the Regional Development Authority, the State Government or a Government agency entrusts the operation and management of a project to a person for the period specified in the agreement on payment of specified consideration. In such agreement the Regional Development Authority, the State Government or, as the case may be, the Government agency may charge user charges and collect the same either itself or entrust the collection for consideration to any person who shall after collecting the user charges pay the same to the Regional Development Authority, the State Government or, as the case may be, the Government agency.
- 8. Rehabilitate Operate and Transfer Agreement. An agreement whereby an existing project is vested in a person to renovate, operate and maintain for the period specified in the agreement after the expiry of which the project is required to be transferred to the Regional Development Authority, the State Government or, as the case may be, a Government agency. During the period of operation of the project by the developer, he may be permitted to charge user charges as specified in the agreement.
- **9. Rehabilitate Own and Maintain Agreement.** An agreement whereby an existing project is vested in a person to renovate, operate and maintain. The developer shall be permitted to charge user charges as specified in the agreement.

- 10. Service Contract Agreement. An agreement whereby a person undertakes to provide service to the Regional Development Authority, the State Government or a Government agency for a specified period. The Regional Development Authority, the State Government or, as the case may be, a Government agency shall pay him an amount according to the agreed schedule.
- 11. Supply Operate and Transfer Agreement. An agreement whereby a person supplies to the Regional Development Authority, the State Government or a Government agency the equipments and machinery for a project and undertakes to operate for a period and consideration specified in the agreement. During the operation of the project, he shall undertake to train employees of the Regional Development Authority, the State Government or, as the case may be, the Government agency to operate the project.
- 12. Joint Venture Agreement. An agreement whereby the Regional Development Authority, the State Government or a Government agency enters into an agreement with a developer to jointly finance, construct, operate and maintain a project for a period specified in the agreement after the expiry of which the project is required to be transferred to the Regional Development Authority, the State Government or, as the case may be, a Government agency.